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Section 13 8(2)(e) of the Motor Vehicles Act, 1988 empowers the State Governments to make rules in respect of maintenance and management of parking places and stands and the fees, if any, which may be charged.

Pathetic condition of road from Begusarai to Sahebpur Kamal

†2379. SHRI RAKESH SINHA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the officer/agency responsible for the pathetic condition of the road from Begusarai to Sahebpur Kamal on NH-31;
- (b) whether Government would initiate investigation against the officer or agency responsible for it; and
- (c) the number of road accidents that happened on the said road on NH-31 due to its pathetic condition?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) and (b) The stretch from Begusarai to Sahebpur Kamalis a part of ongoing four laning work of Simaria-Khagariya of NH-31 in Bihar. The aforesaid work is being executed by M/s Punj Lloyd Ltd. as Contractor and being supervised by M/s Yongma Engineering Co. Ltd. in association with Vaishnavi Infratech Services Pvt. Ltd. Due to poor financial condition of the Contractor, the work got delayed. Notices have been issued to the Contractor for maintenance of the existing stretch. NHAI initiated action for repairing of the stretch at the risk and cost of the Contractor. However, Contractor has also taken up maintenance of the stretch.

(c) As per information available, no accident attributable to condition of the road has been reported.

Visit to NDMC areas by State officials to study roads

2380. SHRI B. LINGAIAH YADAV: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Greater Hyderabad Municipal Corporation (GHMC) officials of Hyderabad, Telangana visited New Delhi Municipal Corporation (NDMC) areas in Delhi to study roads;
- (b) if so, the details thereof and outcome thereof along with future action plan prepared; and

[†]Original notice of the question was received in Hindi.